## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:275 ANSWERED ON:23.11.2012 DEVELOPENT OF PRIMITIVE TRIBAL GROUPS Dhurve Jyoti;Naranbhai Shri Kachhadia

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has launched the `Development of Primitive Tribal Group` for the over all development of primitive tribes in the country including Uttar Pradesh, Manipur, Bihar and Madhya Pradesh;
- (b) if so, the details thereof;
- (c) the funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year; and
- (d) the mechanism adopted to monitor the utilisation of funds by the States under the said scheme and to fix responsibilities in case of irregularities?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): Yes, Madam.
- (b): The Ministry has been implementing a 100% Central Sector Scheme, Viz. "Development of Primitive Tribal Group" since 1998-99 for over all development of Particularly Vulnerable Tribal Groups (PTGs) and implemented in 17 States and 1 Union Territory including Uttar Pradesh, Manipur, Bihar and Madhya Pradesh. From the 11th Five Year Plan onwards, the Ministry has started funding long-term Conservation-cum-Development (CCD) Plan for entire Plan period, aiming at hamlet/habitat development of PTGs, prepared by each State/UT on the basis of need assessed through baseline surveys or other surveys conducted by them. It is a flexible scheme under which States can taken up any activity/work, connected with the survival, protection and development of PTGs, such as provisions for housing, land distribution, land development, agricultural development, cattle development, income generation programmes, health-care, infrastructure development, social security etc.
- (c): The detail of funds sanctioned, released and utilised by the State Governments during each of the last three years and the current year is at Annex.
- (d): State Governments are primarily responsible for implementation and monitoring of scheme at various levels. The Ministry also conducts secondary level of monitoring through analyzing of the annual progress reports, utilization certificates and mid-term review reports received from the State Governments/UTs and selected field visits by the officers of the Ministry.